

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

L O K S A B H A

UNSTARRED QUESTION No. 2403

TO BE ANSWERED ON WEDNESDAY, THE 30TH NOVEMBER, 2016.

L A W S O N D I V O R C E

2403. SHRI PRATHAP SIMHA

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether 2011 census was the first data which reported on separated and divorced population separately;
- (b) if so, the details thereof, religious community-wise;
- (c) whether restrictive provisions of the divorce law and the long delays are linked to a high proportion of separated individuals and the details thereof;
- (d) whether the Government proposes to make marriage laws more women-friendly and allow both parties to file for divorce on the ground of “irretrievable breakdown” of marriage;
- (e) if so, the details thereof; and
- (f) whether the Government proposes to amend/simplify Hindu Marriage Act and Christian law and if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI P.P. CHAUDHARY)

- (a) and (b) Yes, Madam. The details thereof are available in the official website of the Office of the Registrar General and Census Commissioner under the link: <http://www.censusindia.gov.in/2011census/C-series/c-3.html>
- (c) It cannot be stated with any degree of accuracy that the provisions of the divorce law and the long delays are linked to a high proportion of separated individuals.
- (d) No such proposal is under consideration at present.
- (e) Does not arise.
- (f) Yes, Madam. A proposal to amend the Divorce Act, 1869 (4 of 1869) (law relating to the divorce of persons professing Christian religion) on the basis of the recommendations made by the Law Commission of India in its 224th Report and orders passed by various High Courts, with regard to the provisions of the said Act, is under consideration of the Government.
